

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-508

(IB)-170(PB)/2018

IA/3225/2023, CA/1636/2019, CA/1165/2019

IN THE MATTER OF:

IDBI Bank Ltd.

....Applicant

Vs.

ACIL Ltd.

....Respondent

SECTION

U/s 7 of (IBC) CIRP

Order delivered on 11.09.2023

CORAM:

**SHRI BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

Mr. Vardhman Kaushik, Mr. Ajay Kanojiya,
Mr. Nishant Gautam, Mr. Dhruv Joshi, Mr. Mayank
Sharma, Ms. Sanjana Mehrotra, Mr. Abhinav Singh,
Mr. Ayush Singh for R 10 & 11 in CA/1165/2019
Ms. Udit Singh, Adv. for R 1, 2, 3, 6, 12, 14, 15, 16,
22, 23, 24, 26 & 28

For the RP :

For the IT Deptt. :

Mr. Gaurav Arora, Ms. Kritiya Sharma
Mr. Puneet Rai, Sr. St. Counsel with Mr. Nikhil Jain
Adv.

ORDER

IA/3225/2023:-

It is stated by Ld. Counsel for the Resolution Professional pursuant to order dated 20.07.2023, notices have been issued to the Respondent and proof of service has already been filed. No one is present on behalf of the

Respondent. Issue fresh notice to the Respondent for filing their reply and appearance. List the application on **09.10.2023**.

Interim order to be continued.

CA/1636/2019:-

List the application on **09.10.2023**.

CA/1165/2019:-

Parties are directed to complete the pleadings. List the matter for arguments before the Regular Bench on **09.10.2023**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(BACHU VENKAT BALRAM DAS)
MEMBER (J)